

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL SINGLE BENCH

ITEM No. 105
TA (IBC)-37(PB)/2023

IN THE MATTER OF:

Ashmeet Singh Bhatia ... Petitioner/Applicant
Vs.
M/s Granite Gate Properties Pvt. Ltd and Ors. ... Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 26.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Deepak Khosla, Ms. Madhu Ayachit, Ms. Ridhima Verma, Mr. Shashwat Tripathi, Advs.
For the RP : Mr. Sumant Batra, Mr. Sarthak Bhandari, Mr. Nubair Alvi, Advs. for RP of Granite Gate
For the Respondent : Mr. Abhishek Anand, Adv. for R-8 and Mr. Karan Kohli for R-3
Ms. Anshika Chadha, Adv for R-13
Mr. Anuj Chauhan, Mr. Abhay Arora, for IRP in Sequel Buildcon Pvt. Ltd. i.e. R-26

ORDER

Heard, Ld. Counsel Mr. Deepak Khosla for the Applicant as well as Ld. Counsel Mr. Sumant Batra for the RP and Ld. Counsel Mr. Abhishek Anand for the Respondents No. 3 & 7.

At the request and by, list the matter again **on 17.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT